

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS: BILASPUR

Original Application No.203/01119/2018

Bilaspur, this Tuesday, the 04th day of December, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Abdul Khaleque, S/o Ajamatmulla Khaleque Aged about 40 Post EX.PWI Gr. II C/o Sajid Hussain, H.No. 8/347 Near Sachdev Dharamsala, (Raman Mandir Ward) Fafadih Raipur Present R/o Cement Factor Ravanbhata Police Station Baloda Bazar, District Raipur (Chhattisgarh) 490042 **-Applicant**

(By Advocate –**Shri Vijay Kumar Deshmukh**)

V e r s u s

1. Union of India, Through Chief Secretary, India Railway Rail Bhavan Central Delhi Raisina road, New Delhi 110001
2. General Manager, Zone Bilaspur, SECR Bilaspur Zonal Office Bilaspur Tahsil and District Bilaspur (C.G.) 495004
3. Chief Personal Officer, Zone Bilaspur, SECR Bilaspur Zonal Office Bilaspur Tahsil and District Bilaspur (C.G.) 495004
4. Divisional Railway Manager Bilaspur, SECR Bilaspur Divisional Office Bilaspur Tahsil and District Bilaspur (C.G.) 495004
5. Senior Personal Officer (RP) Office/Garden Reach/Cal-43,South Eastern Railway Bilaspur, Tahsil and District Bilaspur (C.G.) 495004
6. Senior Divisional Engg. (Co-ordination) Bilaspur, SECR Bilaspur Divisional Office Bilaspur Tahsil and District Bilaspur (C.G.) 495004
7. Divisional Engg. (HD Ors) SECR Bilaspur Divisional Office Bilaspur Tahsil and District Bilaspur (C.G.) 495004

8. Chief Account Officer/Financial Advisor SECR Bilaspur
Divisional Office Bilaspur Tahsil and District Bilaspur (C.G.)
495004 - **Respondents**

(By Advocate –**Shri Vivek Verma**)

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicant was working with the respondent-department. He was removed from service vide order dated 14.10.1999 (Annexure A/9).

2. The applicant submits that in a criminal case for the same cause, he has been acquitted by Special Railway Judicial Magistrate Bilaspur vide judgment dated 25.04.2018 (Annexure A/13).

3. Thereafter the applicant submitted his representation dated 09.08.2018 (Annexure A/14) to respondent No.4 which has not been decided so far.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 09.08.2018 (Annexure A-14) in a time bound fashion, with a reasoned and speaking order.

5. Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he

has no objection if this Original Application is decided in above terms.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 09.08.2018 (Annexure A-14) with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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